

(b) No.

(c) Does not arise.

तिस्ता नदी के दायें किनारे पर नहर का निर्माण

6220. श्री महाराज सिंह भारती : क्या सिंचाई तथा बिद्युत् मन्त्री यह बताने की कृपा करेंगे कि :

(क) चौथी पंचवर्षीय योजना में तिस्ता नदी के दायें किनारे पर एक नहर बनाने के लिये तैयार की गई योजना में से नौवहन के पहलू के निकाल दिये जाने के क्या कारण हैं ; और

(ख) क्या यह सच है कि यदि इस नदी में नौवहन आरम्भ किया जाये तो कलकत्ता से आसाम तक नौवहन कार्य के लिये तिस्ता नदी के बायें किनारे पर ब्रह्मपुत्र नदी तक केवल एक नहर बनाना पर्याप्त होगा ?

सिंचाई तथा बिद्युत् मन्त्रालय में उप-मन्त्री (श्री सिद्धेश्वर प्रसाद) : (क) तिस्ता बहुदक्षीय बराज परियोजना के निर्माण को धन की उपलब्धता के अनुसार चरणों में आरम्भ करने का विचार है। जबकि सिंचाई को प्रथम प्राथमिकता दी गई है, इस परियोजना के नौचालन पक्ष को बाद के चरण में लिया जायगा।

(ख) जी, नहीं।

Fertilizer Plant in Faizabad Division

6221. SHRI R. K. SINHA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether in view of the fact that agriculture is the mainstay of the Faizabad Division, Government would consider the question of setting up a medium-scale fertilizer plant in the Division either in the public or corporate sector ;

(b) if so, when it is likely to be set up ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) There is no proposal for setting up a fertilizer plant in Faizabad Division either in the public or in the private sector.

(b) Does not arise.

(c) The requirements of the region will be met from the units in the State and others located within the economic supply area.

Revision of Pension Rules

6222. SHRI M. L. SONDHI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the existing Pension Rules are as old as 100 years; and

(b) if so, whether Government propose to revise these rules to meet the grievances of Government employees ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) (a) and (b) : The pension of Central Civil Government servants are at present regulated by the provisions contained in the Civil Service Regulations and various Office Memoranda issued from time to time which have not yet been codified. The Civil Service Regulations date back from 1889 but there have been several amendments and liberalisations of pension provisions particularly on the lines of the recommendations made by the 1st and 2nd Pay Commissions. The pension rules have not remained static but these have been and are amended and improved from time to time.

Supply of Extra Furniture in Ministers' Residences

6223. SHRI A. SREEDHARAN :
SHRI K. LAKKAPPA :
SHRI YASHPAL SINGH :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :